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REPORT OF STUDY TEAM ON THE WORKING OF CO-OPERATIVE MOVEMENT IN YUGOSLAVIA AND ISRAEL

THE PARLIAMENTARY SECRETARY TO MINISTER OF COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA): Sir, I beg to lay on the Table a copy of the Report of the Study Team on the Working of the Co-operative Movement in Yugoslavia and Israel. [Placed in Library. See No. LT-2394/60.]

STATEMENT ON FLOOD SITUATION IN HIMACHAL PRADESH

THE DEPUTY MINISTER OF IR-RIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table a statement on the flood situation in Himachal Pradesh. [Placed in Library. See No. LT-2393/60.]

ANNUAL REPORT (1959-60) OF THE EMPLOYEES' STATE INSURANCE CORPORATION

SHRI J. S. L. HATHI: Sir, on behalf of Shri L. N. Mishra, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1959-60. [Placed in Library. See No. LT-2364/60.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF FOOD AGRICULTURE (SHRI S. K. PATIL): Sir, I beg to lay on the Table, under sub-section (6) of section 3 oi the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food): -

(i) Notification G.S.R. No. 997, dated the 27th August, 1960, regulating the price at which Jowar shall be sold in the State of Maharashtra.

(ii) Notification G.S.R. No. 999, dated the 30th August, 1960, publishing the Delhi Wheat and Wheat Products (Export Control) Amendment Order, 1960.

on the Table

(lii) Notification G.S.R. No. 102t», dated the 27th August, I960, publishing the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1960.

[Placed in Library. See No. LT-2374/60 for (i) to (iii)],

SECOND REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

DR. R. B. GOUR (Andhra Pradesh): Sir, I beg to lay on the Table a copy of the Second Report of the Joint Committee of the Houses on Offices of Profit.

MINUTES OF THE SEVENTH TO THIRTEENTH SITTINGS OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT

DR. R. B. GOUR (Anrdra Pradesh): Sir, I beg to lay on the Table a copy of the Minutes of the Seventh to Thirteenth Sittings of the Joint Committee on Offices of Profit.

STATEMENT RE. RECOMMENDA-TIONS OF THE DIRECT TAXES ADMINISTRATION ENQUIRY **COMMITTEE**

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): With your permission, Sir, I rise to make a brief statement about the recommendations of the Direct Taxes Administrative Enquiry Committee.

[Dr. B. Gopala Reddi.] As the House is aware, this Committee was appointed in June, 1958 under the Chairmanship Shri Mahavir Tyagi, M. P. Committee was asked to advise the Government on the administrative organisation and procedure necessary for implementing the integrated scheme of direct taxation with due regard need for eliminating tax evasion and avoiding inconvenience to the assessees. The Committee submitted its report on 30-11-1959 and this report has been under the consideration Government since then. The House observe from the summary attached to the report that there are in all 367 recommendations. Of these 367 recommendations, 59 recommendations do not call for any action as they are merely observations of a general nature or refutations of suggestions put forth by witnesses who appeared before the Committee. The balance. 308 recommendations slightly rearranged, after grouping together recommendations having the same effect, work out to 289. Of these, Government have been able to take final decisions on 205 recommenda-The rest of the recommendations are still under their consideration. I am laying on the Table of the House a statement showing some of the more important recommendations the Committee on which final decisions have been taken, together with the Government's decisions thereon. is in two parts—part A statement containing recommendations accepted with modification and Part B fully or containing recommendations which the Government have been unable accept. The accepted recommendations will be implemented either immediately or in due course. Recommendations calling for amendment of the law will be implemented through a comprehensive Codification Bill.

I should like to take this opportunity of placing on record the Gov-

ernment's appreciation of the very valuable work done by the Committee in examining and reporting upon the complicated problems arising in the course of the administration of the direct taxes of the Central Government.

SHRI BHUPESH GUPTA (West Bengal): What does it mean, Sir? The Government has said that this is their view. We are not very clear; we haven't got the statement with us. Do I understand from what he has stated that the next Bill which they propose to bring forward in the course of three or four months would contain legislative proposals to give effect to this?

DR. B. GOPALA REDDI: That is what I said. All the accepted decisions will be incorporated in the coming amending Bill.

LEAVE OF ABSENCE TOSHRIMATI G. PARTHASARATHY

MR. CHAIRMAN: I have to inform Members that the following letter dated the 28th August, 1960, written from Peking has been received from Shrimati G. Parthasarathy:

"Owing to personal and health reasons I regret I am unable to attend the session of the Rajya Sabha which commenced on August 8, 1960 and shall be grateful if you will permit me to be absent from meetings of the House during this session."

Is it the pleasure of the House that permission be granted to Shrimati G. Parthasarathy for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.